

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-669(ND)2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2019**

**NAME OF THE COMPANY: M/s. Volkswagen Finance Pvt. Ltd. V/s. M/s.
Aarvanss Infrastructure Pvt. Ltd.**

SECTION: 7 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

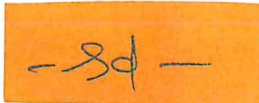
Present for the Petitioner: Mr. Kamal Agarwal, RP in person
Ms. Nazia Parveen, Advocate for CoC

Present for the Respondent: Mr. Mukesh Kumar Chaudhary,
Advocate on behalf of the Suspended Director

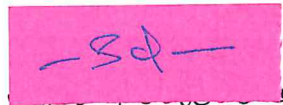
ORDER

Mr. Kamal Aggarwal, the RP has submitted that the only asset of the Corporate Debtor is car which has been hypothecated to the Financial Creditor. Mr. Mukesh, Authorised representative of the Corporate Debtor submits that they would hand-over the hypothecated vehicle to the RP

No reply has been filed to the application under Section 19 of the Code.
List this case for further consideration on 6th December, 2019.



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**